

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

O.A. No. 1873/91

(63)

New Delhi this the 25th day of January 1996

Hon'ble Shri A.K.Chatterjee, Vice-Chairman(J)

Hon'ble Shri R.K.Ahooja, Member (A)

1. Shri Jagdish  
s/o Shri Nathu
2. Shri Jaswant  
s/o Sh. Mehar Chand
3. Shri Jagdish  
s/o Shri Mata Din.
4. Shri Mam Chand  
s/o Shri Bansi Ram
5. Shri Din Mohammad  
s/o Shri Soj Khan
6. Shri Shiv Lal  
s/o Shri Suraj Bhan
7. Shri Surjeet  
s/o Shri Nand Lal
8. Shri Satyabir Singh  
s/o Shri Mahu Singh
9. Shri Babu Lal  
s/o Shri Har Lal
10. Shri Sub Ram  
s/o Shri Ramji Lal
11. Shri Om Pal  
s/o Shri Parhlad.

....Applicants

(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through  
the General Manager,  
Western Railway  
Churchgate, Bombay
2. The Secretary,  
Railway Board,  
Rail Bhawan,  
New Delhi.
3. The Divisional Railway Manager,  
Western Railway, Jaipur
4. The Assistant Engineer,  
Western Railway, Alwar(Raj)

(By Advocate: Shri Romesh Gautam)

...Respondents

ORDER (Ural)

26

Hon'ble Shri R.K.Ahooja, Member(A)

Learned counsel for the respondents states that as per the counter reply already filed, the applicants have been granted the relief sought for by them. Learned counsel has also submitted a copy of the order dated 31.5.1995 by which the applicants services have been regularised. The same is placed on record. Learned counsel for the applicant states that since the relief has already been granted, this application has become infructuous. Accordingly, it is dismissed as infructuous.

R.K.Ahooja -  
(R.K.AHOOJA)  
MEMBER(A)

A. Chatterjee  
(A.K.CHATTERJEE)  
VICE-CHAIRMAN(J)  
, C.I. 86

cc.